

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:6955
ANSWERED ON:18.05.2012
COMPENSATION TO DISPLACED PERSONS
Patle Kamla Devi

Will the Minister of POWER be pleased to state:

- (a) whether the Government has formulated any policy to provide adequate compensation to persons within a fixed time period whose land was acquired for setting up various private and public sector power plants including the Wardha Power Plant near Akaltara of Chhattisgarh;
- (b) if so, the details thereof;
- (c) the number of families displaced owing to acquisition of land for setting up Wardha Power Plant in Chhattisgarh;
- (d) the number of persons out of the displaced families provided employment in the Wardha Power Plant and the number of such pending cases; and
- (e) the steps taken/being taken by the Government to provide employment to the representatives of displaced families of the Wardha Power Plant?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

- (a) & (b): The Government has notified National Rehabilitation and Resettlement Policy (NRRP), 2007 in October, 2007. The rehabilitation and resettlement of displaced persons affected by power projects including Wardha Power Plant near Akaltara of Chhattisgarh is done by respective State Governments, Public Sector Undertakings and other Government bodies/agencies in accordance with their own Rehabilitation & Resettlement policies or NRRP, whichever is better in terms of benefits.
- (c): As per information available with Central Electricity Authority (CEA), no families were displaced due to acquisition of land for setting up Wardha Power Plant in Chhattisgarh.
- (d) & (e): Do not arise in view of reply at (c) above.